

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1314/2008

(From the judgement and order dated 06/03/2007 in FMA No. 74/2004  
of The HIGH COURT OF CALCUTTA)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

MANAB KUMAR GUHA

Respondent(s)

(With prayer for interim relief and office report )  
(for final disposal)

Date: 22/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASADFor Petitioner(s) Mr. Naresh Kaushik,Adv.  
Ms. Sadhna Sandhu,Adv.  
Mr. A.K.Sharma,Adv.  
Mr. B. Krishna Prasad,Adv.For Respondent(s) Ms. Asha Jain Madan,Adv.  
Mr. Mukesh Jain Madan,Adv.UPON hearing counsel the Court made the following  
O R D E RAfter hearing the parties for some time the  
Court reserved its judgment in this matter.[SUMAN WADHWA]  
COURT MASTER[VINOD KULVI]  
COURT MASTER